IN THE HIGH COURT OF ORISSA AT CUTTACK

W.P.(C) No.11784 of 2009

Ganesha Chandra Sahoo and

Petitioners

others

Mr. Pratik Das, Advocate

-versus-

The State of Orissa and others

Opposite Parties

Mr. D.K. Mohanty, A.G.A.

CORAM: THE CHIEF JUSTICE JUSTICE S.K. PANIGRAHI

> ORDER 22.06.2021

Order No.

- 20. 1. This matter is taken up by video conferencing mode.
 - 2. It is extremely unfortunate that despite a specific date having been fixed for the matter for today, Mr. Sanjat Das, learned counsel for the Petitioners is absent and has instructed his colleague to simply inform the Court that he is unable to attend the Court. The Court fails to appreciate it.
 - 3. What is worse still is that learned counsel appearing on behalf of the Petitioners, who has stated that he has filed the Vakalatnama, does not even have copies of the orders passed by this Court in the matter including the order dated 20th April 2021, which is fairly a detailed one and poses specific questions for the learned counsel for the Petitioners to answer.

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4. As a result, this petition is having to be unnecessarily adjourned today.

5. For causing this adjournment, the Court directs that costs of Rs.5000/-(Rupees five thousand) only be deposited by learned counsel for the Petitioners with the Orissa High Court Legal Services Committee on or before 5th July, 2021. The proof of payment of costs will be placed on record by the next date.

6. Considering that this matter is being taken up on remand by the Supreme Court by its order dated 10th January 2018, and although the Court is prepared to go on with it and the learned counsel for the Petitioners is not, as a last opportunity, in the interest of justice, list on 29th July 2021, on which date there will not be any further adjournment.

7. As the restrictions due to resurgence of COVID-19 situation are continuing, learned counsel for the parties may utilize a printout of the order available in the High Court's website, at par with certified copy, subject to attestation by the concerned advocate, in the manner prescribed vide Court's Notice No.4587, dated 25th March, 2020 as modified by Court's Notice No.4798, dated 15th April, 2021.

(Dr. S. Muralidhar) Chief Justice

(S.K. Panigrahi) Judge